

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH**

Dated: 01/11/2012

To

1. Appellant as per address in table below
2. Respondent as per address in table below

Final Order No. A/1278/2012-EX[DB] dated 23/10/2012

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

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Assistant Registrar
EXCISE Appeal Branch

S.No	Application	Appeal	Name and Address of Appellant	Name and Address of Respondent
1.	E/2793/2005		GRASIM INDUSTRIES LTD. Unit Bhiwani Textile Mills P.B.No-4, Bhiwani Haryana	C.C.E. ROHTAK 17-P, Sector 1, Rohtak.

Copy To

1. Advocate(s) / Consultant(s):

V. Laxmikumaran
5, Jangpura Extension,
Link Road,
New Delhi
Delhi
110014

2. C.D.R 3. Office Copy 4. Guard File

5. Bar Association, CESTAT, Delhi
6. Director Publications, Customs, Excise. I.P. Estate, Delhi
7. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3
8. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
9. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
10. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15
11. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
12. TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
13. Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Ameer Pet, Hyderabad - 500038

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Assistant Registrar
EXCISE Appeal Branch

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.

Court No.1

Excise Appeal No.2793 of 2005

(Arising out of Order-in-Appeal No.247/AKG/RTK/2005 dt.20.05.2005
passed by the CCE(A), Delhi-III)

Date of Hearing/Decision: 23.10.2012

For approval and signature:

Hon'ble Mr.Justice Ajit Bharihoke, President

Hon'ble Mr.Rakesh Kumar, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Grasim Industries Ltd.

Appellants

Vs.

CCE, Rohtak

Respondent

Present: Shri R.K.Hasija, Advocate for the Appellant

Present Shri R.K.Verma, DR for the Appellant

Coram: Hon'ble Mr. Justice Ajit Bharihoke, President
Hon'ble Mr.Rakesh Kumar, Member (Technical)

FINAL ORDER No. A/1278/2012- BE(BA)

Shri R.K.Hasija, learned Counsel on the instruction of his client
seeks to withdraw this appeal unconditionally. Appeal is therefore
dismissed as withdrawn.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

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